

**In The Central Administrative Tribunal
ALLAHABAD BENCH**

1 : ORDER - SHEET : 1

148/92

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>17.08.2000</u></p> <p>Hon' Mr. Refiq Noldin, J.M. Hon' Mr. S. Biswas, A.M.</p> <p>Sri S. K. Mishra, lawyer Counsel for Sri V.K. Goel, Counsel for applicant. Km. S. Srivastava, Counsel for respondents.</p> <p><u>M.A. No. 1847/00</u> has been filed by the respondents for extension of time for compliance of the order of this Tribunal. It is further pointed out that contempt petition is pending in this Tribunal and listed on 11.09.2000. We therefore, find desirable that this application be listed before the same Bench for orders on 11.09.2000.</p> <p style="text-align: right;">S A.M.</p> <p style="text-align: right;">R J.M.</p>

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A.M.

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S. M.

MA 1847/2000

07/07/2000

OA 148/92

11.9.2000

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.S.DAYAL, MEMBER(A)

Adjourned for the day on account of illness slip of Shri V.K.Goel learned counsel for the applicant. Km.Sadhna Srivastava, learned counsel for the respondents is présent.

By M.A. 1847/2000 applicants have prayed for six months further time to comply with the order dated 2.6.99 passed by this tribunal. Considering the facts and circumstances of the case we are of the opinion that two months time would be sufficient to conclude the inquiry.

The application is accordingly disposed of granting two months further time to conclude the inquiry. The order dated 2.6.1999 shall stands modified to this extent. Rest of the orders shall remain unaltered.

MEMBER(A)

VICE CHAIRMAN

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